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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
 GUWAHATI.

ORDER SHEET


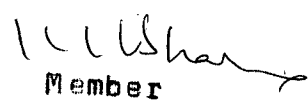
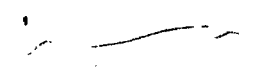
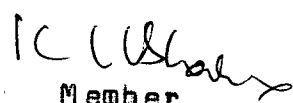

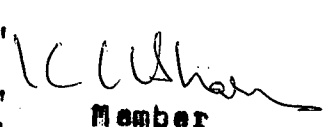
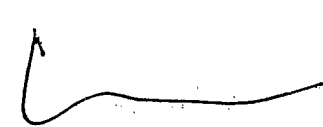
Original No. 82/2002
 Misc. Petition No.
 Contempt Petition No.
 Review Application No.

Applicant(s) Shri Kameswar Jha

Respondent(s) W/O 2018

Advocate for Applicant(s) Mr Adil Ahmed

Advocate for Respondent(s) CISC

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
This is application in form C. F. for Rs. 50/- deposited vide IP No. <u>76/547806</u> Dated <u>26.2.2002</u>  Dy. Registrar	13.3.02	List on 15.3.02 for admission on the prayer of Mr. A. Ahmed, learned counsel for the applicant.  Member  Vice-Chairman
<u>Steps Taken</u>	15.3.02	List again on 26.3.2002 for admission.  Member  Vice-Chairman
	26.3.02	None appears for the applicant. List on 27.3.2002 for admission.  Member  Vice-Chairman

27.3.2002 The matter relates to allotment and shifting. By the impugned order the applicant who was working as Electrician (SK) under the Garrison Engineer, Air Force, Borjhar was ordered to shift from his present Quarter at Mountain Shadow to a new location.

Heard Mr A. Ahmed, learned counsel for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. Mr Ahmed submitted that in view of the impugned order, amongst others it will also cause dislocation in the studies of his children. Mr Ahmed referring to his representation dated 24.1.2002 pointed out that two of the applicant's daughters are studying in different colleges and their examination have started with effect from 19.2.2002 and will continue upto 11.4.2002.

Upon hearing the learned counsel for the parties and considering all the aspects of the matter the impugned order dated 11/18.1.2002 and 13.2.2002, Annexures A and D, so far the allotment/shifting of the applicant is concerned, is ordered to be kept in abeyance till 15.4.2002. The applicant shall thereafter vacate the Quarter No.87/2 at Mountain Shadow and shift to the new location.

Subject to the aforesaid observation the application is disposed of. No order as to costs.

(D. N. CHOWDHURY)
VICE-CHAIRMAN

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Filed by

Sri Kameswar Jha, applicant
through *[Signature]* ST
(Adv. - AHMED)
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH AT GUWAHATI.
(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 82 OF 2002.

B E T W E E N

Sri Kameswar Jha,
S/o Pandit Mahabir Jha,
Electrician (SK), Permanent,
Office of the Garrison Engineer,
Air Force, P.O.- Borjhar,
Guwahati-15.

- Applicant

-AND-

1] The Union of India represented by
the Secretary to the Government of
India Ministry of Defence,
New Delhi.

2] The C W E, (Air Force),
P.O.- Borjhar,
Guwahati-15.

3] The Garrison Engineer,
Air Force,
P.O.-Borjhar,
Guwahati-15.

-Respondents

[Signature]

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This instant application is made against the Order No. 2033/575/E II BS dated 11/18 January 2002 and also order No. 2033/580/E 2 BS dated 13-02-2002 issued by the Respondent No. 3 by which applicant was asked for immediate shifting at newly allotted quarter at New Location from his present quarter.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

Facts of the case in brief are given below:

4.1 That your humble applicant a citizen of India and as such, he is entitled to all the rights and privileges guaranteed under the Constitution of India.

the

4.2. That your applicant is working as Electrician (SK) Permanent under the Garrison Engineer, Air Force, Borjhar, Guwahati-15.

4.3. That your applicant begs to state that he is a key personnel of the Garrison Engineer, Air Force, Borjhar. The works, duties and responsibilities of the key personnel are round the clock. They may be called for duty at any time. The key personnel are generally accommodated within or around the office premises for the purpose of emergency duties as and when required.

4.4. That your applicant begs to state that he is now working as key personnel at Mountain shadow power station. He is staying at Quarter No. 87/2 Mountain Shadow since 1975 with his family. The said quarter is within the said Power Station Campus. His family consists of his father, mother, wife and 4 children who are studying at different colleges at Guwahati and their examinations already started from 19-02-2002 and will be completed on 11-04-2002. It is also pertinent to mention here that his father is aged about 90 years and his mother is also aged about 85 years.

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4.5. That your applicant begs to state that the Respondent No. 3 issued an order No. 2033/575/E II BS date 11/18 January 2002. In the above said Order your applicant was asked to shift his present accommodation at Mountain Shadow to a new location. It is to be stated the new location is about 2 Km. From the present place of accommodation of the applicant. It is very difficult for the applicant to work in a shift duty from the new location, especially, at night for the present law and order situation. Moreover, Other essential things like medicine for the applicant's old aged parents are also not easily available at the new location. Being aggrieved by this your applicant filed representation dated 24-01-2002 before the Respondent No. 3 through proper channel for reconsideration about allotment of new accommodation at the new location from Mountain Shadow for proper discharge of his duties. But the Respondent No. 3 did not consider the representation of the applicant and issued a fresh order vide No. 2033/580/E II BS dated 13-02-2002. In this order also the Respondent No. 3 allotted the same accommodation at the same place, i.e., at the above said new location for the applicant. your applicant again filed a represen-

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tation dated 19-02-2002 before the Respondent No. 3 but the Respondent did not consider or disposed of the above-mentioned two representations dated 24-01-2002 and 19-02-2002. Now your applicant apprehends that the Respondents, particularly, the Respondent No. 3 may evict your applicant at any time from his present accommodation when the examinations of his children are going on. As such, finding no other alternative your applicant is compelled to approach this Hon'ble Tribunal for seeking justice.

Annexure-A is the photocopy of order N. 2033/575/E II BS dated 11/18 January 2002.

Annexure-B is the photocopy of representation submitted by the applicant in Hindi date 24-01-2002.

Annexure-C is the type copy of extract of the said representation dated 24-01-2002 in English.

Annexure-D is the photocopy of the order No. 2033/580/E 2 BS dated 13-02-2002.

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Annexure-E is the photocopy of representation submitted by the applicant in Hindi dated 19-02-2002.

Annexure-F is the type copy of extract of said representation dated 19-02-2002 in English.

4.6 That your applicant begs to state that there are 32 MES personnel living inside in the Mountain Shadow, out of them only 5 persons are in shift duty including your applicant. There are junior personnel and also none key personnel who have been allotted in the Mountain Shadow complex but surprisingly the Respondents have ordered your applicant to shift at the new accommodation which is 2 Km away from his present place of duties.

4.7 That your applicant begs to state that ever since his entry to the service of this department he has been rendering his devotional and sincere service to all the concerned higher authorities with ought most satisfaction. There is no blemish from any quarter in any point of time in his entire service life. He has all along carried his ~~transfer~~ order without any protest but now the circumstances have compelled him to approach this Tribunal for seeking justice.

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4.8 That your applicant submits that he is ready to shift his accommodation within the Mountain Shadow Complex.

4.9 That your applicant submits that the action of the Respondents is mala fide, illegal, whimsical and also arbitrary. Moreover, at the time of the final examinations of the applicant's children the Respondents should not disturb your applicant by issuing the shifting order of accommodation.

4.10 That your applicant submits that it is a fit case to interfere by this Hon'ble Tribunal by passing an interim order for staying the shifting orders of the applicant vide order dated 11/18 January 2002 and 13-02-2002 to protect the interest of the applicant along with other family members of the applicant.

4.11 That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1 For that, due to the above reasons narrated in details the action of the Respondents are in prima facie is illegal, mala fide, arbitrary and without jurisdiction.

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5.2 For that, the action of the Respondents is highly illegal, arbitrary and also violative of the fundamental rights.

5.3 For that, the action of the Respondents is in total violation of the Articles 14, 16 and 21 of the Constitution of India.

5.4 For that, in the facts and circumstances of the case the applicant's representation for reconsideration of his accommodation at present place, i.e., at Mountain Shadow should be considered by the Respondents without any delay on humanitarian grounds.

5.5 For that being a key personnel your applicant ought to be accommodated in the Mountain Shadow complex. Hence, the impugned orders are liable to be set aside and quashed.

5.6 For that non-key personnel and junior persons are staying at the Mountain Shadow complex without any disturbance by the Respondent. As such, the impugned orders of the Respondents are illegal and are liable to be set aside and quashed.

5.7 For the, in any view of the matter the action of the respondents are not sustainable and hence the same is liable to be set aside and quashed.

the

*

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declare that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prayed that your Lordships may be pleased to call for the records of the case, issue notices to the Respondent as to why the relief or relieves sought by the applicant should not be granted and after hearing the

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parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relieves:

8.1 To consider the representation filed by the applicant for reconsideration of shifting orders issued by the Respondents and to accommodate him at the present place of accommodation at Mountain Shadow.

8.2 The Hon'ble Tribunal may be pleased to set aside the impugned orders No. 2033/575/E II BS dated 11/18 January 2002 and also order No. 2033/580/E, 2 BS dated 13-02-2002.

8.3 Cost of the application.

8.4 To pass any other relief or relieves to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR:

The Hon'ble Tribunal may be pleased to stay the operation of the Impugned orders No. 2033/575/E II BS dated 11/18

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January 2002 and also order No. 2033/580/E, 2 BS dated 13-02-2002 issued by the Respondent No. 3 in the case of the applicant.

10. Application Is Filed Through Advocate.

11. Particulars of I.P.O.:
I.P.O. NO.
Date Of Issue
Issued from
Payable at

12. LIST OF ENCLOSURES:
As stated above.

-Verification.

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VERIFICATION

I, Sri Kameswar Jha, S/o Pandit Mahabir Jha, Electrician (SK), Permanent, Office of the Garrison Engineer, Air Force, P.O.- Borjhar, Guwahati-15 do hereby solemnly verify that the statements made in paragraphs 4.1 to 4.4, 4.6, 4.7
_____ are true to my knowledge those made in paragraphs 4.5 —
_____ are being matters of records are true to my information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and I have not suppressed any material facts.

And I sign this verification today on this the 11th day of March, 2002

Declarant. *Kameswar Jha*

Tel. No. 355

Office of the
Warrior Engineer (W.E.),
Barrack, Bahadurpur

2033/S75/ECHS

11/10 Jan 2002

NEW (W.E.) [unclear] [unclear]

ALLOTMENT/SHIFTING OF KEY PERS. QTRS.
(NEW LOCATION)

The allotment/shift of above mentioned (Key Pers. Qtrs.)
is hereby approved as under:-

Sl. No.	RES No, Name and Designation	From	To	Remarks
1.	Sri K Deb, JE	-	F/14/1	New KP Qtrs
2.	Sri S. Dutta, JE	F/14/2 Site 'C'	F/14/3 Type III	-do-
3.	Sri HK Bosh, Elect	F/14/8 W/Shadow	F/14/1 Type II	-do-
4.	Sri Kameswar Jha, Elect	F/14/7 W/Shadow	F/14/2 Type II	-do-
5.	Sri SC Sheel, Elect	F/14/4 W/Shadow	F/14/3 Type II	-do-
6.	Mr. N. Chatter Singh	-	F/14/4 Type II	-do-
7.	Sri SC Roy, WPA	F/14/4 Site 'C' Type I	F/14/5 Type II	-do-
8.	Sri Sheeraj Niman, JE	-	F/14/6 Type II	-do-
9.	Sri M. Velandi, MTJ	-	F/14/7 Type II	-do-
10.	Sri Nirmal Haloi, PFM	F/14/2 Site 'C'	F/15/1 Type I	-do-
11.	Sri Ram Singh, PFM	F/14/4 Site 'C'	F/15/2 Type I	-do-
12.	Sri Jaleswar Sharma, elect	F/14/8 Site 'C'	F/15/3 Type I	-do-
13.	Sri [unclear]	F/14/7 Site 'C'	F/15/4 Type I	-do-
14.	Sri Purna Senowal, elect	F/14/7 Site 'C'	F/15/4 Type I	-do-
15.	Sri [unclear], PCL	F/14/5 Site 'C'	F/15/4 Type I	-do-
16.	Sri [unclear]	F/14/5 Site 'C'	F/15/7 Type I	-do-

m/s

19/10

Contd F/o

Attended
[Signature]

The above accommodations allotted to the individuals will be taken over within 15 days of receipt of this letter.

3. Allotment of allotment is drawn to the provisions contained in 5th CG of 1978 for upkeep of the accn restrictions on subletting of the above accn allotted to them for their bonafide residence and anti social activities not expected out of a Govt servant. Individuals violating the rules will be liable for eviction of the accn in adn to disciplinary action as per rules.

4. The following undertakings may be obtained from the individuals before handing over the accn:-

(a) No individual will sublet the accn allotted to them to any unauthorised pers.

(b) They will bring their families within one month from the date of occupation.

(c) Individual violating the rules will be liable for eviction of the accn in adn to disciplinary action, as per existing rules.

5. If individuals not agreeing to sign the undertaking, the accn will not be handed over to them and cancellation of allotment order issued.

(Sunil Abraham)
Major
Garrison Engineer (AF)

Copy to:-

Individual concerned

- AGE E/M Borjar
- AGE B/P Borjar
- GE (AF) Borjar (EIP)
- AIO GE (AF) Borjar
- CWE (AF) Borjar
- GE (AF) Borjar (EIPay)

Shri Kamalwar Jha
Chief
AGE E/M Borjar

Attested
[Signature]
Awarde

Annexure-C

(Translation of relevant portion of the representation from Hindi to English)

From

MES 225266

Kameswar Jha

Electrician (S K) (Permanent)

To:

G E Air Force,

Borjhar, Guwahati-15.

(Through A G E E/M Borjhar.

Sub: Allotment/Shifting of Key personnel

(New location)

Sir,

With reference to your letter No. 2033/575/E II BS dtd. 11/18 January 2002 that I am staying at Quarter No. 87/2 Mountain Shadow since 1975.

That I am a shift duty staff and working at Mountain Shadow power station.

That there are 32 MES personnel leaving inside Mountain Shadow complex in which eight of them are working in side Mountain Shadow complex. Out of them only five personnel are shift duty staff including myself.

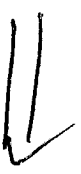
That I am ordered to shift my quarter to new location which is approximately 2 Km away from my duty place. That my Evening Shift duty starts at 2 p.m. to 10 p.m. and night shift from 10pm to 06 a.m. it will be very difficult to me attend my duty at evening night shift.

Attended
JL
Answer to

[Handwritten signature]

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That I have already filed an application for re-allotment of my mountain shadow accommodation. But surprisingly one Junior personnel and also non-key personnel have been allotted the said accommodation, i.e., A/3 Assam type (Key Per. Qtr.) that my family consist with 2 nos 2 daughter who are studying in different colleges and their examination is running from 19 feb to 11 Apr 2002 that is why I am not in position to shift my qtr 87/2 M/S to 14/4 Milan Nagar new location



Handwritten signature
Admin to

Handwritten scribble

2033/580 /E2 BS

13/10/2002

ANNEXURE - D

ALLOTMENT/SHIFTING OF KEY PERSONS
(HEALTH SECTION)


1. The allotment/shifting of Govt empl. accn. (Key persons) is hereby approved as under:-

S.No	Emp. No, Name and Designation	From	To	Remarks
1	2	3	4	5
1.	TYPE III Sri A.K. Deb, JE (E)	-	1/10/1 NKE	Fresh Allotment
2.	Sri S. Datta, JE (E)	1/28/2 Site 'C'	1/10/3 NKE	Change of Accn
3.	Sri. Arak Bhattacharjee JE (E&C)	-	1/10/2 NKE	Fresh Allotment
4.	Mr/Sri O. Subey, JCO CWE(AE) Coljar	-	1/25/1 Site 'C'	Fresh Allotment
5.	Sri Abjur Fadhim, JE (E&C)	-	1/10/4 NKE	Fresh Allotment
<u>TYPE II ACCN</u>				
6.	Sri Cl. Rai, E/Mech	P/C/1 Site 'C' Type I	P/14/1 NKE	Change of Accn
7.	Sri. Kameswar Jha, Elect	P/87/2 N/ Sn-dow	1/14/2 NKE	-do-
8.	Sri U. Shil, Elect (SK)	1/87/4 N/ Sn-dow	1/14/3 NKE	-do-
9.	Sri. Arun Haloi, E/Mech	P/9/2 Site 'C' Type I	1/14/5 NKE	-do-
10.	Sri. Volandi, JCO	-	1/14/7 NKE	Fresh allotment
11.	Mr/Sri. Singh, JE (E)	-	1/14/8 NKE	-do-
12.	Sri. Kumar, JE (E)	1/87/9 N/ Sn-dow	1/14/9 NKE	-do-
13.	Mr/S. Pillai, JE (E)	-	1/14/1 NKE	Fresh allotment on vacation by Mr/S. Pillai.

[Handwritten signatures and initials]

TYPE II WORK (CONTD)

14. Shy/Suresh Mangaru	-	1/19/4 Site 'C'	Fresh allotment on vacation by AK Acharya Kumar.
15. Sri A. Rahman, Elect	F/31/2 Site 'C' Type II	1/14/4 NAF	Change of Accn
16. Shy/Am Suresh, Ck	1/14/6 Site 'C' Type I	1/31/4 Site 'C' Type II	-do-
<u>TYPE I WORK</u>			
17. Sri Jit Banikya, FGM	-	1/15/1 NAF	Fresh Allotment
18. Sri Ram Singh, FGM	F/8/4 Site 'C'	1/15/4 NAF	Change of Accn
19. Sri Jaleswar Baniya, Elect	F/0/6 Site 'C'	F/15/3 NAF	-do-
20. Sri Mohin Ch Sharma, M/Elect	F/0/5 Site 'C'	1/15/4 NAF	-do-
21. Sri IN Rai, FGM	F/9/5 Site 'C'	1/15/6 NAF	-do-
22. Sri P. Baniki	F/0/6 Site 'C'	1/15/7 NAF	-do-
23. Sri C. Dora, Chow CNE(AF) Borjar	-	1/15/4 Site 'C'	Fresh allotment.
24. Sri JK Debnath, Chow CNE(AF) Borjar	-	1/15/4 Site 'C'	-do-
25. Sri T. Varghese, SK II	-	1/15/6 Site 'C'	-do-
26. Sri Ram Sharma, Mazdoor	-	F/15/4 Site 'C'	-do-
27. Sri D. Das, Mazdoor	-	1/14/7 Site 'C'	-do-
28. Sri Ram Lal Sharma, Chow	F/15/7 Site 'C'	1/15/4 Site 'C'	Change of accn.


 A. K. Acharya
 Admin.

2. The above mentioned plots allotted to the individuals will be taken over within 10 days of receipt of this letter.

3. Attention of the individuals is drawn to the provisions contained in clause (b) of 1974 Act which stipulates that on submission of the application for allotment of the plots, the individuals concerned shall be deemed to have accepted the conditions and shall be liable for violation of the provisions of the said Act and rules.

4. The following instructions are issued to the individuals before handing over the plots:-

- (a) No individual will sublet the plots allotted to them to any unauthorized persons.
- (b) They will bring their families within one month from the date of occupation.
- (c) Individual violating the rules will be liable for eviction of the plots in addition to disciplinary action as per existing rules.

5. If individuals not agree to sign the undertaking, the plots will not be handed over to them and cancellation of allotment order be issued.

6. This supersedes previous allotment letter No 2033/575/E2BS dated 11/18 Jan 2002.

(Signature)
 Director, Bangalore
 Bangalore

Copy to:-

- 1. Individual concerned *Shri Kameshwarajiah, Elect- AUB 0/11 Bangalore*
- 2. CNE (AF) *[Signature]*
- 3. AEE (AF) *[Signature]*
- 4. AGE (AF) *[Signature]*
- 5. AE (AF) *[Signature]* (EEO), EEO
- 6. AAO CE (AF) *[Signature]*

Mth Khadaw

[Signature]
 Director

दिनांक: 22/01/2002
लोकोनिवेशिका (एरावेक) अरावली

श्रीमान्,
गौरीलाल बनिगविनायक (श/आ/१)
वीरगंज, गणनाली-12

द्वारा: ए.पी.ई. इ/एम, लोकोनिवेश

विभाग: लोकोनिवेश / शिफ्ट का अंशक की परीक्षा तालिका, लोकोनिवेश
गणनाली

आपके पत्र 2033/575/21135 दि. 11/12/2001 को
प्रतिक्रिया में रातिनाथ विवेकन है -

कि मैं, जमानलाल इरक ई. से सरकारी आवास-87/2 गणनाली में
रहते आ रहा हूँ।

कि मैं, एक शिफ्ट ड्यूटी रहेगा हूँ तथा गणनाली में शिफ्ट ड्यूटी पर
रहेगा हूँ।

कि गणनाली में लोकोनिवेश में कुल 32 अंशक हैं तथा परीक्षा रहते हैं।
उनमें से कुल 8 लोग ऐसे हैं जिनकी ड्यूटी अंशक गणनाली में शिफ्ट
में है। उन 8 लोगों में से सिर्फ 5 लोग शिफ्ट ड्यूटी रहेगा हूँ जिनमें से एक
मैं ही हूँ।

कि एक 5 लोगों से सिर्फ मुझे, किता वरुण तनो, अपने वर्तमान आवास से हटाया
जा रहा है।

कि पूर्व की गाँव लोकोनिवेश में गौरीलाल बनिगविनायक की आवासीय
लोकोनिवेश अंशक मोरीलाल अंशक गौरीलाल बनिगविनायक की लोकोनिवेश
परिचालन से गौरीलाल बनिगविनायक 1/3 (अंशक गणनाली) जो एक की परीक्षा तालिका
में, इसी एक गौरीलाल की परीक्षा को खोटा कर दिया गया है।

कि 87/2 के लक्षणों में जो लक्षण मुझे दिया गया है वह गौरीलाल बनिगविनायक
से लगभग 1 1/2 किमी मीटर की दूरी पर है। वहाँ से मुझे रात 10 बजे में ड्यूटी
पर आने-जाने में बड़ी परेशानी होगी।

कि मैं मेरिमेडी में पत्नी एवं पुत्र के अलावा दो बंधुओं लड़कियाँ भी हैं
जो क्रमशः 13 व. 14 व. एवं 15 व. में पढ़ती हैं। उनकी शादी तथा करने के
लिए मैं 12 मार्च 2002 से दो सहीने की दूरी पर गौरीलाल बनिगविनायक
लोकोनिवेश परीक्षा जो 19 फरवरी से 11 अप्रैल 2002 तक चरणों के क्रम
में उनके आवास लोकोनिवेश में रहेगा हूँ। ऐसे में मैं अपने वर्तमान निवास-स्थान की
गौरीलाल बनिगविनायक की लोकोनिवेश के लिए सबसे अधिक उपयुक्त एवं सहायक स्थान है।
महाशय, लोकोनिवेश में भी आपका एक निवासालय कार्यकारी है।
क्या गौरीलाल बनिगविनायक को लोकोनिवेश से हटाकर गौरीलाल बनिगविनायक में
स्थापित करें।

आशा है कि

दिनांक: 22/01/2002

आपका लोकोनिवेश
विभाग
(लोकोनिवेश गणनाली)

22/1

Handwritten signatures and initials at the bottom right.

Annexure-F

(Translation of relevant portion of the representation from Hindi to English)

Dt. 19-02-2002

From

MES 225266

Kameswar Jha

Electrician (S K) (Permanent)

To:

G E Air Force,

Borjhar, Guwahati-15.

(Through A G E E/M Borjhar, Guwahati-15.

Sub: Allotment/Shifting of Key personnel qtr

(New location)

Letter No. 2033/580/E 2 BS dt. 13 Feb 2002

Sir,

With reference to your letter No. 2033/580/E 2 BS dtd. 13 February 2002.

That being a shift duty staff it is very difficult to attend my duty from the qt newly allotted to me at evening and night.

That it is a matter of strange that temporary quarter A/3 (Assam Type) which is a key personnel quarter has been allotted to such a person who is not a key personnel in spite of the seniority of my application.

That quarter P 91/block (Mountain Shadow) is a civilian M/accommodation but it has not been allotted to me whether as it is allotted to an army personnel.

That some of the MES personnel are not leaving with their family. They are violating Sub-Rule 306 of 1978 by subletting the quarter.

Attested
J.S. →
A.S. →

[Handwritten signature]